

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 415 of 2013**  
**In**  
**DFR No. 2346 of 2013**

**Dated : 22<sup>nd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Federation of Karnataka Chamber  
Of Commerce & Industry** ..... **Appellant(s)**

**Versus**

**Bangalore Electricity Supply  
Co. Ltd. & Anr.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr.Rohit Rao

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.1

**ORDER**

**IA No. 415 of 2013**  
***(Appl. for condonation of delay)***

The learned counsel for the Applicant seeks some more time for complying with our Order for payment of the costs to the charitable organization. Accordingly, he is directed to pay the cost to the charitable organization on or before 25.01.2014.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **30.01.2014**.

**(Rakesh Nath)**  
**Technical Member**  
ts/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**